National Company Law Tribunal

Allahabad Bench

CPNO. (IB) 251 ALD 2018

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL

COMPANY LAW TRIBUNAL ON 01.02.2018

NAME OF THE COMPANY: MIS value Line. Intervious Prot Ltd VIS MIS SECTION OF THE COMPANIES ACT: 9 of IXB Code of 2016

SI. NO.

Name

Designation

Representation

Signature

<u>1.</u>

<u>2.</u>

CP No. (IB) 25/ALD/2018

None for the petitioner.

The present case is filed as a fresh case under section 9 of the I & B Code against the Corporate Debtor Company.

The Registry is directed to make scrutiny of the same and to furnish its report. Further, a formal notice as per settled practice of the Tribunal be issued to the Corporate Debtor Company to invite their objection/ comments, if any, to the present I & B petition.

The petitioner is further directed to communicate a copy of this order along with complete set of application to the Corporate Debtor Company.

The matter to be listed on 26th February, 2018.

Date: 01/02/2018

Typed by *Jyoti*

(Stenographer)

H.P. Chaturvedi, Member(Judicial)